CENTRAL EXCISES AND SALT AND ADDITIONAL DUTIES OF EXCISE (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944, and the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944, and the Additional Duties of Excise (Goods of Special Importance) Act, 1957."

The motion was adopted.

SHRI SATISH AGARWAL: I introduce the Bill.

AN HON. MEMBER: Sir, in Aligarh (Interruptions)

MR. SPEAKER: The notice was given to me at 10.45 a.m., after the time fixed. I have sent it to the Minister for comments.

(Interruptions)

14.44 hrs.

CONSTITUTION (FIFTIETH AMENDMENT BILL*

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

A number of Members have given notice to oppose it. The rule says: the first member who is opposing it may be allowed to make a statement. I am allowing a member from each

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party to make his submission. Even though under the rule only one member is to be allowed, I am extending it to one member from each party.

SHRI JYOTIRMOY BOSU (Dimond Harbeur): Sir, I want to oppose it on legislative grounds... (Interruptions)

MR. SPEAKER: You must obey the rules. Rule 72 says:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, brief statements from the member who opposes the motion and the member who moved the motion, may, without further debate, put the question:

Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon:"

SHRI JYOTIRMOY BOSU: Sir, I am raising a point of order under rule 72 the proviso of which says:

"Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the leigslative competence of the House, the Speaker may permit a full discussion thereon."

I am demanding a full discussion under this proviso to rule 72.

MR SPEAKER: No one has given notice challenging the legislative competence of the House, excepting Mr. Limaye.

SHRI JYOTIRMOY BOSU: I give notice.

MR SPEAKER: Not now. Earlier you should have given.

SHRI JYOTIRMOY BOSU: No notice is necessary. I wish to oppose the introduction of the Bill on the ground of the House's incompetence to enact this law. I oppose it.

Extraordinary Part II, Section 2,